

28. Senior Environmental Officer,
Department of Environment,
Bikaner House, NEW DELHI.

Member-Nominated

Member Secretary—Nominated

29. Secretary,
Central Insecticides Board and
Registration Committee,
Directorate of Plant Protection,
Quarantine and Storage,
NH—IV, FARIDABAD.

[*Translation*]

Licensing policy for rolling flour mills

3861. SHRI DAL CHANDER JAIN :
Will the Minister of FOOD AND CIVIL
SUPPLIES be pleased to state :

(a) the policy in regard to issue of
licences for rolling flour mills and when
this policy was laid down and the period
for which it was formulated ;

(b) the circumstances in which this
policy can be reviewed ;

(c) the places where Government
have issued the licences for rolling flour
mills during the last three years ; and

(d) the circumstances in which the
licence has been issued to Sargodha
Flour Mills, Jabalpur ?

THE MINISTER OF FOOD AND
CIVIL SUPPLIES (RAO BIRENDRA
(SINGH) : (a) and (b). Keeping in view
the capacity already created in the
roller flour milling industry and the
level of utilisation by the existing units,
the Central Government had decided in
May, 1980, as a general policy not
to issue fresh permissions for setting up
of roller flour mills in the country. The
policy is reviewed from time to time
keeping in view the prevailing position.

(c). Relaxation in the general policy
has been made during the last three
years only in respect of six cases
pertaining to remote/hilly, tribal areas, in
Jammu & Kashmir, Meghalaya, Maini pur

Mizoram, Nagaland and Arunachal
Pradesh, where small scale units upto
30 MTs per day capacity have been
permitted.

(d) During June, 1979 to May,
1980 a large number of new units with
a capacity upto 30 MTs per day were
permitted by various State Governments/
Union Territories. M/s. Sargodha Roller
Flour Mills, Jabalpur were also permitted
by the Government of Madhya Pradesh
to set up such a unit during this period.
On completion this unit was granted a
licence under the Wheat Roller Flour
Mills (Licensing & Control) Order, 1957.

Import of farm technology

3862. SHRI JITENDRA PRA-
SADA :

SHRI PRATAP Singh BAG-
HEL :

Will the Minister of AGRICULTURE
AND RURAL DEVELOPMENT be
pleased to state :

(a) whether the Prime Minister had
recently advised the scientists to make
use of the scientific research and achieve-
ments for the adoption of modern
methods of cultivation by the farmers and
to increase agricultural production ;

(b) if so, whether Government propose
to import farm technology so that rainfed
areas and barren land of desert areas could
be converted into fertile land for agri-
culture production ; and

(c) if so, the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No specific advice of the Prime Minister in writing to Indian Council of Agricultural Research scientists in this regard appears to have been received so far in this Department.

(b) and (c). Does not arise.

Recognition to Trade Unions

3863. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the recognition granted to trade unions by the Ministry after verification cannot be withdrawn by the management on the pretext that it no longer enjoys the majority support unless it is cancelled by the Ministry after verification regarding the majority support ; and

(b) if so, action that can be taken by Government in case the managements act against this provision ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). As per Code of Discipline, when a Union has been recognised, there is to be no change in its position for a period of two years from the date of recognition provided it is not found responsible for a breach of the Code during this period. Unilateral withdrawal of recognition by the management for any other reason would be a breach of the Code of Discipline by the management inviting sanctions under the Code.

[*English*]

Marine Production in Kerala

3864. SHRI K. MOHANDAS :
SHRI K. KUNJAMBU :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether the Centre has any special scheme to help Kerala to augment the marine production ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). The Central Government have no special scheme in Kerala alone to augment the marine fish production. However, number of programmes are being implemented by the Central Government to promote marine fishery in Kerala along with other State/Union Territories. The Government of Kerala have also taken up an integrated fisheries project with financial assistance from National Cooperative Development Corporation.

Dryland Development Board for Karnataka

3866. SHRIMATI BASAVA RAJESWARI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether any proposal from the Karnataka Government has been received to provide special grants for the Dryland Development Board set up by State Government ; and

(b) if so, action taken thereon and the quantum of assistance sought by State Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No, Sir.

(b) Question does not arise.

Deputation of officials abroad for training in equines

3867. KUMARI PUSHPA DEVI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :